

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER  
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. No. 499/Asr/2018**  
Assessment Year: 2013-14

Sh. Bashir Ahmad Rather  
Prop. M/s Dara Enterprises,  
Dara Harwan, Srinagar, J&K

[PAN: AQXPR 2604L]

**(Appellant)**

Vs. Asstt. Commissioner of Income  
Tax, Circle-3, Srinagar

**(Respondent)**

Appellant by : None

Respondent by: Sh. S. M. Surendranath, Sr. DR

Date of Hearing: 24.08.2022

Date of Pronouncement: 25.08.2022

**ORDER**

**Per Dr. M. L. Meena, AM:**

This appeal has been filed by the assessee against the impugned order dated 01.08.2018 passed by the Ld. Commissioner of Income Tax (Appeals), Jammu, in respect of the Assessment Year 2013-14.

2. At the outset, the Id. AR of the assessee has requested for withdrawal of the appeal vide application dated 03.03.2022 stating therein that the assessee has settled the dispute relating to the tax arrears for the

assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. The Ld. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

*Order pronounced in the open court on 25.08.2022*

**Sd/-  
(Anikesh Banerjee)  
Judicial Member**

**Sd/-  
(Dr. M. L. Meena)  
Accountant Member**

*\*GP/Sr/PS\**

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy  
By Order